

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 116 of 2020

In the matter of:

Nurani Subramanian Suryanarayanan

Liquidator for M/s Care IT Solutions Pvt.

Ltd.

.....**Appellant**

Vs

Employees State Insurance Corporation,

Rep. By its Regional Director & Ors.

.....**Respondents**

Present:

For Appellant:-Mr. Rishabh Tripathi, Advocate for Liquidator.

For Respondent :-Mr. Palas S., Advocate for R-(1 & 2).

ORDER

02.03.2020- There is no appearance on behalf of the Respondent No. 3.

Learned Counsel for the Respondent No. 1 & 2 seeks and is allowed further time to file Reply Affidavit within two weeks. Rejoinder, if any, may be filed within one week thereof.

Post the matter 'For Admission (After Notice) on **27th March, 2020.**

(Justice Bansi Lal Bhat)
Member (Judicial)

(V. P. Singh)
Member (Technical)

(Alok Srivastava)
Member (Technical)

SC/NN